### GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA STARRED QUESTION NO. 366 ANSWERED ON 19<sup>TH</sup> MARCH, 2020

#### ENCROACHMENT ON NHs LAND

†\*366. SHRI UDAY PRATAP SINGH:

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of cases of encroachment on National Highways (NHs) land in the country especially in Madhya Pradesh which came to the notice of the Government during the last three years and the current year along with the number of such cases in which action has been taken against the persons found responsible/guilty for the same, State/UT-wise;
- (b) whether the Government is aware of the encroachment by local administration on NH land at highway intersection (district Narsinghpur) located on the Jabalpur-Bhopal NH and Sagar-Nagpur NH;
- (c) if so, the details of the action taken to remove the said encroachment as well as the action taken against the persons found guilty of encroachment; and
- (d) whether the Government proposes to secure the said land by erecting wire fencing, wall, etc. and if so, the details thereof?

#### ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

### (SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 366 ON 19<sup>TH</sup> MARCH, 2020 ASKED BY SHRI UDAY PRATAP SINGH REGARDING 'ENCROACHMENT ON NHs LAND'

(a) The issues relating to unauthorized occupation of land under National Highways are dealt under the Control of National Highways (Land and Traffic) Act, 2002.

It has been observed that the incidence of encroachment over the highway land in open reaches outside the inhabited areas is minimal. However, the stretches of National Highways passing through the inhabited areas are vulnerable to encroachments and the incidence of such encroachments is higher in these stretches. The Highway Administration in coordination with the local authorities frequently carry out drive to remove encroachments in the entire country including the State of Madhya Pradesh. Encroachments and its subsequent removal by authorities on National Highways is a continuous process.

(b) to (d) There were six permanent structures at highway intersection (district – Narsinghpur) located on the Jabalpur-Bhopal NH and Sagar-Nagpur NH along with other temporary encroachments. The temporary encroachments were removed in December, 2019. Out of six permanent structures, four were private structures which were also removed in December, 2019. The remaining two permanent structures are of local administration i.e. Police Chouki at LHS of Rajmarg fly over and Haatt Bazar constructed by MP Housing Board on RHS of Rajmarg fly over. The compensation for Police Chouki has been paid as per CALA award. The local administration has been requested several times for removal of these two permanent structures.

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